

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 27.09.2012

OA No. 690/2012

Mr. P.N. Jatti, counsel for applicants.

Heard learned counsel appearing for the applicants.

2. By way of filing the present O.A., the applicants have prayed that by an appropriate order or direction, the respondents may be directed to retire the applicant no. 2 and allow the applicant no. 1 for employment, son of the applicant no. 2, as per rules.

3. Upon careful perusal of the pleadings as well as documents available on record, it appears that the applicants have filed representation dated 21.09.2012 (Annexure A/5), which is still pending for consideration before the respondents. In view of this fact, we are of the view that the ends of justice would be met if the respondents are directed to consider and decide the representation of the applicants by way of passing a reasoned and speaking order.

4. Consequently, the respondents are directed to consider and decide the representation of the applicants dated 21.09.2012 (Annexure A/5) and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

5. However, if any prejudicial order against the interest of the applicants is passed by the respondents, the applicants will be at liberty to challenge the same by way of filing the substantive Original Application.

6. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K. S. RATHORE)
MEMBER (J)

Kumawat